CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. NO. 52 OF 2011

Thursday, this the 17th day of November, 2011

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

- 1. T.N.Raghavan
 (Retired A.E(Cvil) MES)
 Thoppil House, 29/651
 Lane 34, Janatha Road, Vyttila Post
 Kochi 682 019
- 2. K.Ravindranatgha Panicker (Retired A.E(Cvil) MES)
 Cheru[arambathu
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 Cherthala 688 527
- 3. M.K.Mathew Kutty
 Retired A.E(Cvil) MES)
 Meenchirackal Sharon
 House No.14/1289-B
 Kochi 682 002
- 4. Narendranathan P
 (Retired A.E(Cvil) MES)
 No.38/1299, Keerthi
 Edakkad PO
 Calicut 673 005

Applicants

(By Advocate Mr. N.Nagaresh)

versus

- 1. Engineer-in-Chief
 Directorate General (Personnel)/EI (DPC-I)
 Military Engineering Services
 Engineer-in-Chief's Branch
 Engineer Hqrs, Kashmir House
 New Delhi 110 011
- 2. Chief Engineer(Navy)
 Kattaribagh
 Naval Base PO
 Kochi 682 004
- 3. Chief Engineer (Air Force)
 No.2 DC Area, MES Road
 Yeshwantpur Post
 Bangalore 560 002

4. Garrison Engineer (NW)
Fort Kochi
Kochi – 682 001

Respondents

(By Advocate Mr. Sunil Jacob Jose, SCGSC)

The application having been heard on 17.11.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The prayer made in the OA is to direct the respondents to grant the applicants 2nd ACP with effect from the due date of their entitlement and to refix their pay and pensionary benefits accordingly. It is submitted by the learned counsel for respondents that the 2nd respondent has already forwarded the necessary papers for granting 2nd ACP to the applicants. The same is recorded. Expeditious orders may be passed without any further delay.

OA is disposed of as above. No costs.
 Dated, the 17th November, 2011.

K GEORGÉ JOSEPH ADMINISTRATIVE MEMBER JUSTICE P.R.RAMAN JUDICIAL MEMBER